

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-898(ND)/2018

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.07.2018**

**NAME OF THE COMPANY: M/s. M+R Logistics (India) Pvt. Ltd. V/s. M/s. The Indure Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

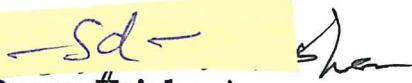
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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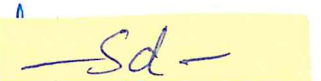
**Present for the Petitioner:** Mr. Hrishikesh Barvah & Ms. Radhika Gupta,  
Advocates

**ORDER**

Ld. Counsel for the Operational Creditor prays for further time to rely upon the documents to show that the services rendered by him were within limitation.

To come up on 9<sup>th</sup> August, 2018.

  
(Deepa Krishan)  
Member (T)

  
(Ina Malhotra)  
Member (J)